

Annexure - 10.⁶⁶

[see Chapter 12]

Format for Investors Complaints Data to be displayed by Registered Merchant Bankers on their respective websites (For each category, separately as well as collectively)

Data for every month ending

S N	Received from	Carried forward from previous month	Received during the month	Resolved during the month*	Pending at the end of month #	Pending complaints > 3 month	Average Resolution time^ (in days)
1	Directly from Investors						
2	SEBI (SCORES)						
3	Stock Exchanges (if relevant)						
4	Other Sources (if any)						
5	Grand Total						

Monthly trend for the financial year

SN	Month	Carried forward from previous month	Received during the month	Resolved during the month *	Pending at the end of month #
1	April-YYYY				
2	May-YYYY				
3	June-YYYY				
4	July-YYYY				
				
				

⁶⁶ Circular No. SEBI/HO/DDHS/DDHS/CIR/P/2021/672 dated November 26, 2021

	March-YYYY				
	Grand Total				

^ Average Resolution time is the sum total of time taken to resolve each complaint in days, in the current month divided by total number of complaints resolved in the current month

* Inclusive of complaints of previous months resolved in the current month

Inclusive of complaints pending as on the last day of the month

Last 3 years' trend

SN	Year	Carried forward from previous year	Received during the year	Resolved during the year	Pending at the end of the year
1	2018-19				
2	2019-20				
3	2020-21				
	Grand Total				

Annexure - 11.⁶⁷

[see Chapter 13]

Private Placement of units by InvITs

VISION STATEMENT

To continuously earn trust of investors and emerge as solution provider with integrity.

MISSION STATEMENT

1. Act in investors' best interests by understanding needs and developing solutions.
2. Enhance and customise value generating capabilities and services.
3. Disseminate complete information to investors to enable informed investment decision.

DESCRIPTION OF ACTIVITIES / BUSINESS OF THE ENTITY

Act as Merchant Banker for private placement of units by InvITs

SERVICES PROVIDED FOR INVESTORS

1. Upload Draft Placement Memorandum on SEBI / Stock Exchanges website.
2. Upload Placement Memorandum with issue period details on SEBI / Stock Exchanges Website.
3. Electronically or physically circulate serially numbered copies of the Placement Memorandum and the Application Form to Eligible Investors, in consultation with the Investment Manager.

<u>TIMELINES</u>			
Sr. No.	Activity	Timeline for which activity takes place	Information where available
1	Filing of draft Placement Memorandum by Trust	0	Websites of SEBI, Stock Exchanges
2	Filing of Placement Memorandum	At least 5 days prior to opening of the issue	Websites of SEBI, Stock Exchanges
3	Circulation of Placement Memorandum along with application form to eligible investors as determined by investment manager	After filing of Placement Memorandum with SEBI and Stock Exchanges	Placement Memorandum
4	Issue opening date	After 5 working days of filing of Placement Memorandum with SEBI	Placement Memorandum

⁶⁷ Circular No. SEBI/HO/DDHS/DDHS_Div3/P/CIR/2021/690 dated December 16, 2021

5	Availability of material documents for inspection by investors	Till issue closure date	Address given in Placement Memorandum
6	Allotment status and allotment advice	completion of basis of allotment	Confirmation of Allocation Note or CAN

RIGHTS OF INVESTORS

1. Eligible investors as decided by the investment manager to receive copy of Placement Memorandum.
2. Right to inspect the material documents during the issue.
3. If allotted units, all Rights as a Unitholder (as per Placement Memorandum)

DO's and DONT's FOR INVESTORS

DO'S FOR THE INVESTORS

1. Check eligibility to apply as per the terms of the Placement Memorandum and under Applicable Laws and approvals;
2. Application Form must be completed in full, in BLOCK LETTERS in ENGLISH and in accordance with the instructions contained herein and in the Application Form;
3. Make bids only in the prescribed application form;
4. Ensure that the category and Bidder status is indicated;
5. Provide details of valid and active DP ID, Client ID and PAN clearly and without error and ensure that the Beneficiary Account is activated, as Allotment will be in dematerialized form only;
6. Bidders are required to sign the Application Form. Ensure that the signature of the First Bidder in case of joint Bids, is included in the Application Form;
7. Application Forms must be duly completed with information including the name of the Bidder, the number of the Units applied for and the Bid Amount deposited in the Designated Account, and include details of the bank account from which payment of the Bid Amount was made as well as a confirmation of funds transfer.
8. Submit the Application Form to the Lead Manager either through electronic form or through physical delivery at the address mentioned in the Placement Memorandum only during the Bid/issue period
9. Make payment of the entire Bid Amount for the Units at the Issue Price, only through electronic transfer to the Designated Account during the Bid/Issue Period, along with the Application Form.
10. Payment of Bid Amount for Units shall be made from the bank account of the relevant Bidder applying for Units. The Bid Amount payable on Units to be held by joint holders

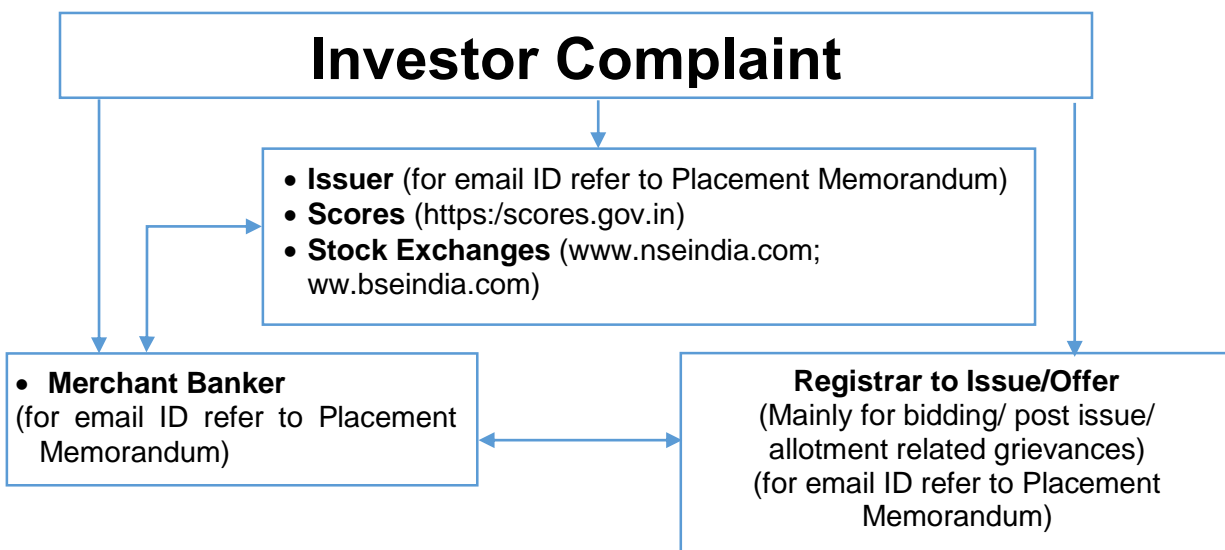
shall be paid from the bank account of the person whose name appears first in the Application Form.

11. Ensure that the name(s) given in the Application Form is/are exactly the same as the name(s) in which the beneficiary account is held with the Depository Participant;
12. Instruct the respective Depository Participants' to accept the Units that may be Allotted pursuant to the Issue into the respective demat accounts;

DONT'S FOR THE INVESTORS:

1. Do not Bid for lower than the Minimum Bid Size;
2. Do not submit a Bid without payment of the entire Bid Amount;
3. Do not pay the Bid Amount in cash, by money order or postal order or stock invest
4. Do not fill up the Application Form such that the Units Bid for exceed, the issue size or investment limits, or the maximum number of Units that can be held or the maximum amount permissible under applicable laws or under the terms of the Placement Memorandum;
5. Do not submit the Bid for an amount more than the bid amount deposited in the designated account
6. Do not submit Bids on plain paper or on incomplete or illegible Application Forms
7. Do not submit a Bid in case you are not eligible to acquire Units under applicable law or your relevant constitutional documents or otherwise;
8. Do not Bid if you are not either an Institutional Investor or a Body Corporate;

GRIEVANCE REDRESSAL MECHANISM FOR INVESTORS AND HOW TO ACCESS IT



TIMELINES FOR RESOLUTION OF INVESTOR GRIEVANCES IN A PUBLIC ISSUE (INVIT)

Sr. No	Activity	No. of calendar days
1	Investor grievance received by the lead manager	T
2	Lead Manager to the offer to identify the concerned intermediary and it shall be endeavoured to forward the grievance to the concerned intermediary/ies on T day itself	T+1
3	The concerned intermediary/ies to respond to the lead manager with an acceptable reply	X
4	Investor may escalate the pending grievance, if any, to a senior officer of the lead manager of rank of Vice President or above	T+21
5	Lead manager, the concerned intermediary/ies and the investor shall exchange between themselves additional information related to the grievance, wherever required	Between T and X
6	Lead Manager to respond to the investor with the reply	Upto X+3
7	Best efforts will be undertaken by lead manager to respond to the grievance within T+30	

Nature of investor grievance for which the aforesaid timeline is applicable

1. Non receipt of units in demat account
2. Non receipt of refund, if applicable
3. Any other grievance as may be informed from time to time

Mode of receipt of investor grievance

The following modes of receipt will be considered valid for processing the grievances in the timelines discussed above

1. Letter or e-mail from the investor addressed to the lead manager at its address or e-mail ID mentioned in the Placement Memorandum, detailing nature of grievance, details of application, details of bank account, date of application etc.
2. Letter or e-mail from the investor addressed to the issuer, registrar to the issue, stock exchanges, at their address or e-mail ID mentioned in the Placement Memorandum, detailing nature of grievance, details of application, details of bank account, date of application etc.
3. On SEBI SCORES platform.

Nature of enquiries for which the Lead manager shall endeavour to resolve such enquiries/ queries promptly during the issue period.

1. Process for applying in the private placement of units and making payment for the same
2. Terms of private placement, allotment methodology, Issue Period, date of allotment, date of listing
3. Any other query of similar nature

RESPONSIBILITIES OF INVESTORS

1. Read and understand the terms of Placement Memorandum, application form, and issue related literature carefully and fully before investing
2. Consult his or her own tax consultant with respect to the specific tax implications arising out of their participation in the issue
3. Provide full and accurate details when making investor grievances to Lead Managers and the registrar to the issue
4. After listing, Investors should regularly check for such information on the stock exchange website regarding all material developments including information corporate actions like mergers, de-mergers, splits, rights issue, bonus, dividend etc.

Annexure - 12.⁶⁸

[see Chapter 13]

Format for Investors Complaints Data to be displayed by Registered Merchant Bankers on their respective websites (For each category, separately as well as collectively)

Data for every month ending

S N	Received from	Carried forward from previous month	Received during the month	Resolved during the month*	Pending at the end of month #	Pending complaints > 3 month	Average Resolution time[^] (in days)
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3	Stock Exchanges (if relevant)						
4	Other Sources (if any)						
5	Grand Total						

Monthly trend for the financial year

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3	June-YYYY				
4	July-YYYY				
				
				

⁶⁸ Circular No. SEBI/HO/DDHS/DDHS_Div3/P/CIR/2021/690 dated December 16, 2021

	March-YYYY				
	Grand Total				

^Average Resolution time is the sum total of time taken to resolve each complaint in days, in the current month divided by total number of complaints resolved in the current month

* Inclusive of complaints of previous months resolved in the current month

Inclusive of complaints pending as on the last day of the month

Last 3 years' trend

SN	Year	Carried forward from previous year	Received during the year	Resolved during the year	Pending at the end of the year
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2	2019-20				
3	2020-21				
	Grand Total				

Annexure - 13⁶⁹

[see Chapter 2]

Part A: Process for investor application submitted with UPI as mode of payment

1. Bidding and validation process

- 1.1. Before submission of the application with the intermediary, the investor would be required to have / create a UPI ID, with a maximum length of 45 characters including the handle (Example: InvestorID@bankname)
- 1.2. An investor shall fill in the bid details in the application form along with his/ her bank account linked UPI ID and submit the application with any of the intermediaries.
- 1.3. The intermediary, upon receipt of form, shall upload the bid details along with the UPI ID on the stock exchange bidding platform using appropriate protocols.
- 1.4. Once the bid has been entered in the bidding platform, the Stock Exchange shall undertake validation of the PAN and Demat account combination details of investor with the depository.
- 1.5. The Depository shall validate the aforesaid PAN and Demat account details on a near real time basis and send response to stock exchange which would be shared by stock exchange with intermediary through its platform, for corrections, if any.
- 1.6. Once the bid details are uploaded on the Stock Exchange platform, the Stock Exchange shall send an SMS to the investor on his / her mobile no. associated with the demat account regarding submission of his / her application, at the end of day, during the bidding period. For the last day of bidding, the SMS may be sent the next working day.

2. The Block process

⁶⁹ Circular No. SEBI/HO/DDHS/DDHS_Div3/P/CIR/2022/085 dated June 24, 2022

- 2.1. Post undertaking validation with the Depository, the Stock Exchange shall, on a continuous basis, electronically share the bid details along with investors UPI ID, with the Sponsor Bank appointed by the issuer.
- 2.2. The Sponsor Bank shall initiate a mandate request on the investor i.e. request the investor to authorize blocking of funds equivalent to application amount and subsequent debit of funds in case of allotment.
- 2.3. The request raised by the Sponsor Bank, would be electronically received by the investor as a SMS / intimation on his / her mobile no. / mobile app, associated with the UPI ID linked bank account.
- 2.4. The investor shall be able to view the details of the request in his UPI App and authorize the transaction. In UPI the SCSBs/UPI Apps eligible for Public Issues shall send SMS Alerts to Investors for all ASBA applications and may also provide the Invoice in the Inbox as an additional feature to verify the UPI mandate details. The sponsor bank for the IPO shall ensure that in the UPI request, they shall be passing the Invoice in the box parameters as per the NPCI guidelines.
- 2.5. After reviewing the details properly, the investor shall be required to proceed to authorize the mandate. Such mandate raised by sponsor bank would be a one-time mandate for each application in the public issue.
- 2.6. Stock exchange shall allow modification of either DP Id/Client ID or PAN but not the both.
- 2.7. The payment accompanied with any upward revision of Bid, shall be adjusted against the payment made at the time of the original bid or the previously revised bid. An investor shall not be allowed to withdraw or lower the size of the bid(s) of the application at any stage.
- 2.8. The modification session timing shall be kept open till 11 am (T +1 working day) with mandate confirmation cut off-time of 12:00 p.m. on T +1 working day. For such bids, on successful validation of PAN and DP ID/ Client ID combination during T+1 modification session, such bids will be sent to Sponsor Bank for further processing by the Exchange on T+1 day till 12 PM

- 2.9. Sponsor Bank may not accept bid details from Stock Exchanges post 12 PM on T+1 working day. Sponsor Bank to initiate request for blocking of funds of investor, with confirmation cut off-time of 12:00 p.m. on T +1 working day. All pending requests at the cut-off time would lapse.
- 2.10. Applicant to accept mandate request for blocking of funds prior to cut off-time of 12:00 p.m. on T+1 working day. Sponsor Bank to send confirmation of funds blocked (Final Certificate) to the Registrar through Stock Exchange not later than 06:00 PM on T +1 working day.
- 2.11. Upon successful validation of block request by the investor, as above, the said information would be electronically received by the investors' bank, where the funds, equivalent to application amount, would get blocked in investors account. Intimation regarding confirmation of such block of funds in investors account would also be received by the investor.
- 2.12. The information containing status of block request (e.g. accepted / decline / pending) would also be shared with the Sponsor Bank, which in turn would be shared with the Stock Exchange. The block request status would also be displayed on the Stock Exchange platform for information of the intermediary.
- 2.13. The information received from Sponsor Bank, would be shared by stock exchange with RTA in the form of a file for the purpose of reconciliation.

3. Post issue closure

- 3.1. Post closure of the offer, the Stock Exchange shall share the bid details with RTA. Further, the Stock Exchange shall also provide the RTA, the final file received from the Sponsor Bank, containing status of blocked funds or otherwise, along with the bank account details with respect to applications made using UPI ID.
- 3.2. The allotment and listing of units of InvITs shall be done within T+ 6 working days.
- 3.3. The RTA, based on information of bidding and blocking received from the Stock Exchange, shall undertake reconciliation of the bid data and block

confirmation corresponding to the bids by all investor category applications (with and without the use of UPI) and prepare the basis of allotment.

- 3.4. Upon approval of the basis of allotment, the RTA shall share the 'debit' file with Sponsor bank (through Stock Exchange) and SCSBs, as applicable, for credit of funds in the public issue account and unblocking of excess funds in the investor's account. The Sponsor Bank, based on the mandate approved by the investor at the time of blocking of funds, shall raise the debit / collect request from the investor's bank account, whereupon funds will be transferred from investor's account to the public issue account and remaining funds, if any, will be unblocked without any manual intervention by investor or their bank.
- 3.5. Upon confirmation of receipt of funds in the public issue account, the units would be credited to the investor's account. The investor will be notified for full/partial allotment. For partial allotment, the remaining funds would be unblocked. For no allotment, mandate would be revoked and application amount would be unblocked for the investor.
- 3.6. Thereafter, Stock Exchanges will issue the listing and trading approval.

Part B: Data fields required in Application-and-Bidding-Form relating to UPI

1. Main Application form

- 1.1 Payment details –UPI ID with maximum length of 45 characters
- 1.2 Acknowledgement Slip for SCSB / Broker / RTA / DP
 - 1.2.1 Payment details to include UPI
- 1.3 Acknowledgement Slip for bidder
 - 1.3.1 Payment details to include UPI ID

2. Overleaf of Main Application Form

- 2.1 UPI Mechanism for Blocking Fund would be available for Application value upto Rs. 5 Lac
- 2.2 Bidder's Undertaking and confirmation to include blocking of funds through UPI mode
- 2.3 Instructions with respect to payment / payment instrument to include instructions for blocking of funds through UPI mode

Annexure - 14.⁷⁰

[see Chapter 19]

**(On the letter head of the Practicing Company Secretary)
Secretarial compliance report of [●] [Name of the InvIT] for the year ended**

I/We..... have examined:

- (a) all the documents and records made available to us and explanation provided by [●] [Name of the investment manager] (“the investment manager”),
- (b) the filings/ submissions made by the investment manager to the stock exchanges,
- (c) website of [●] [Name of the InvIT] (“the InvIT”),
- (d) any other document/ filing, as may be relevant, which has been relied upon to make this certification, for the year ended [●] (“Review Period”) in respect of compliance with the provisions of :
 - (i) the Securities and Exchange Board of India Act, 1992 (“SEBI Act”) and the Regulations, circulars, guidelines issued thereunder; and
 - (ii) the Securities Contracts (Regulation) Act, 1956 (“SCRA”), rules made thereunder and the Regulations, circulars, guidelines issued thereunder by the Securities and Exchange Board of India (“SEBI”);

The specific Regulations, whose provisions and the circulars/ guidelines issued thereunder, have been examined, include:-

- (a) Securities and Exchange Board of India (Infrastructure Investment Trusts) Regulations, 2014
- (b) Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015;
- (c) Securities and Exchange Board of India (Issue and Listing of Non-Convertible Securities) Regulations, 2021;
- (d) Securities and Exchange Board of India (Prohibition of Insider Trading) Regulations, 2015;
- (e)(other regulations as applicable)
and circulars/ guidelines issued thereunder;

⁷⁰ Circular No. SEBI/HO/DDHS-PoD-2/P/CIR/2023/102 dated June 26, 2023

(Note: The aforesaid list of Regulations is only illustrative. The list of all SEBI Regulations, as may be relevant and applicable to the InvIT for the review period, shall be added.)

Based on the above examination, I/We hereby report that, during the Review Period:

- (a) The investment manager of the InvIT has complied with the provisions of the above Regulations and circulars/ guidelines issued thereunder, except in respect of matters specified below:-

Sr.No	Compliance Requirement (Regulations/ circulars / guidelines including specific clause)	Deviations	Observations/ Remarks of the Practicing Company Secretary

- (b) The investment manager of the InvIT has maintained proper records under the provisions of the above Regulations and circulars/ guidelines issued thereunder insofar as it appears from my/our examination of those records.
- (c) The following are the details of actions taken against the InvIT, parties to the InvIT, its promoters, directors either by SEBI or by Stock Exchanges (*including under the Standard Operating Procedures issued by SEBI through various circulars*) under the aforesaid Acts/ Regulations and circulars/ guidelines issued thereunder:

Sr. No.	Action taken by	Details of violation	Details of action taken E.g. fines, warning letter, debarment, etc.	Observations/ remarks of the Practicing Company Secretary, if any.

- (d) The investment manager of the InvIT has taken following actions to comply with the observations made in previous reports:



Sr. No.	Observations of the Practicing Company Secretary in the previous reports	Observations made in the secretarial compliance report for the year ended... <i>(The years are to be mentioned)</i>	Actions taken by the Investment Manager, if any	Comments of the Practicing Company Secretary on the actions taken by the InvIT

(Note:

1. *Provide the list of all the observations in the report for the previous year along with the actions taken by the investment manager on those observations.*
2. *Add the list of all observations in the reports pertaining to the periods prior to the previous year in case the investment manager of the InvIT has not taken sufficient steps to address the concerns raised/ observations.)*

Place:
Signature:
Date:

Name of the Practicing Company Secretary
ACS/ FCS No.:
CoP No.:

Annexure - 15.⁷¹

[see Chapter 20]

PART A
Format of report on Governance to be submitted by the investment manager on quarterly basis

1. Name of InvIT
2. Name of the Investment manager
3. Quarter ending

I. Composition of Board of Directors of the Investment Manager											
Title (Mr. / Ms.)	Name of the Director	PAN [§] & DIN	Category (Chairperson / Non- Independent / Independent / Nominee) &	Initial Date of Appointment	Date of Reappoint- ment	Date of Ces- sation	Ten- ure*	No. of directorship s in all Managers / Investment Managers of REIT / InvIT and listed entities, including this Investment Manager	No of Independent directorship s in all Managers / Investment Managers of REIT / InvIT and listed entities, including this Investment Manager	Number of memberships in Audit / Stakeholder Committee(s) in all Managers / Investment Managers of REIT / InvIT and listed entities, including this Investment Manager	Number of posts of Chairperson in Audit / Stakeholder Committee(s) in all Managers / Investment Managers of REIT / InvIT and listed entities, including this Investment Manager

⁷¹ Circular No. SEBI/HO/DDHS-PoD-2/P/CIR/2023/100 dated June 26, 2023

	Whether Regular chairperson appointed				
	Whether Chairperson is related to managing director or CEO				
	<p><i>\$PAN of any director would not be displayed on the website of Stock Exchange.</i></p> <p><i>&Category of directors means non-independent/independent/Nominee. If a director fits into more than one category write all categories separating them with hyphen.</i></p> <p><i>*to be filled only for Independent Director. Tenure would mean total period from which Independent director is serving on Board of directors of the investment manager in continuity without any cooling off period.</i></p>				
II. Composition of Committees					
<i>Name of Committee</i>	Whether Regular chairperson appointed	Name of Committee members	Category (Chairperson/Non-Independent/Independent /Nominee) &	Date of Appointment	Date of Cessation
1. Audit Committee					
2. Nomination & Remuneration Committee					
3. Risk Management Committee					
4. Stakeholders Relationship Committee					
<i>&Category of directors means non-independent/independent/Nominee. If a director fits into more than one category write all categories separating them with hyphen.</i>					
III. Meetings of Board of Directors					
<i>Date(s) of Meeting (if any) in the previous quarter</i>	<i>Date(s) of Meeting (if any) in the relevant quarter</i>	<i>Whether requirement of Quorum met*</i>	Number of Directors present*	Number of independent directors present*	<i>Maximum gap between any two consecutive meetings (in number of days)</i>
		Yes / No			
<i>* to be filled in only for the current quarter meetings</i>					
IV. Meetings of Committees					

<i>Date(s) of meeting of the committee in the relevant quarter</i>	<i>Whether requirement of Quorum met (details)*</i>	<i>Number of Directors present*</i>	<i>Number of independent directors present*</i>	<i>Date(s) of meeting of the committee in the previous quarter</i>	<i>Maximum gap between any two consecutive meetings (in number of days) **</i>
	Yes / No				

* to be filled in only for the current quarter meetings.

**This information has to be mandatorily given for audit committee and risk management committee. For rest of the committees, giving this information is optional.

V. Affirmations

1. The composition of Board of Directors is in terms of SEBI (Infrastructure Investment Trusts) Regulations, 2014.
2. The composition of the following committees is in terms of SEBI (Infrastructure Investment Trusts) Regulations, 2014
 - a. Audit Committee
 - b. Nomination & Remuneration Committee
 - c. Stakeholders Relationship Committee
 - d. Risk management committee
3. The committee members have been made aware of their powers, role and responsibilities as specified in SEBI (Infrastructure Investment Trusts) Regulations, 2014.
4. The meetings of the board of directors and the above committees have been conducted in the manner as specified in SEBI (Infrastructure Investment Trusts) Regulations, 2014.
5. This report and/or the report submitted in the previous quarter has been placed before Board of Directors of the investment manager. Any comments/observations/advice of the board of directors may be mentioned here.

Name & Designation

Compliance Officer / CEO

Note:

Information at Table I and II above need to be necessarily given in 1st quarter of each financial year. However, if there is no change of information in subsequent quarter(s) of that financial year, this information may not be given by the investment manager and instead a statement "same as previous quarter" may be given.

Format to be submitted by investment manager for the financial year

I. Disclosure on website of InvIT		
Item	Compliance status (Yes/No/NA)^{refer} note below	If Yes provide link to website. If No / NA provide reasons
a) Details of business		
b) Financial information including complete copy of the Annual Report including Balance Sheet, Profit and Loss Account, etc.		
c) Contact information of the designated officials of the company who are responsible for assisting and handling investor grievances		
d) Email ID for grievance redressal and other relevant details		
e) Information, report, notices, call letters, circulars, proceedings, etc. concerning units		
f) All information and reports including compliance reports filed by InvIT with respect to units		
g) All intimations and announcements made by InvIT to the stock exchanges		
h) All complaints including SCORES complaints received by the InvIT		
i) Any other information which may be relevant for the investors		
<i>It is certified that these contents on the website of the InvIT are correct.</i>		



II Annual Affirmations		
Particulars	Regulation Number	Compliance status (Yes/No/NA) refer note below
<i>Independent director(s) have been appointed in terms of specified criteria of 'independence' and / or 'eligibility'</i>	2(1)(saa)	
<i>Board composition</i>	4(2)(e)(v), 26G, 26H(1)	
<i>Meeting of board of directors</i>	26G	
<i>Quorum of board meeting</i>	26H(2)	
<i>Review of Compliance Reports</i>	26H(3)	
<i>Plans for orderly succession for Appointments</i>	26G	
<i>Code of Conduct</i>	26G	
<i>Minimum Information</i>	26H(4)	
<i>Compliance Certificate</i>	26H(5)	
<i>Risk Assessment & Management</i>	26G	
<i>Performance Evaluation of Independent Directors</i>	26G	
<i>Recommendation of Board</i>	26H(6)	
<i>Composition of Audit Committee</i>	26G	
<i>Meeting of Audit Committee</i>	26G	
<i>Composition of Nomination & Remuneration Committee</i>	26G	
<i>Quorum of Nomination and Remuneration Committee meeting</i>	26G	
<i>Meeting of Nomination & Remuneration Committee</i>	26G	
<i>Composition of Stakeholder Relationship Committee</i>	26G	
<i>Meeting of Stakeholder Relationship Committee</i>	26G	
<i>Composition and role of Risk Management Committee</i>	26G	
<i>Meeting of Risk Management Committee</i>	26G	
<i>Vigil Mechanism</i>	26I	
<i>Approval for related party Transactions</i>	19(3), 22(4)(a)	

<i>Disclosure of related party transactions</i>	19(2)	
<i>Annual Secretarial Compliance Report</i>	26J	
<i>Alternate Director to Independent Director</i>	26G	
<i>Maximum Tenure of Independent Director</i>	26G	
<i>Meeting of independent directors</i>	26G	
<i>Familiarization of independent directors</i>	26G	
<i>Declaration from Independent Director</i>	26G	
<i>Directors and Officers insurance</i>	26G	
<i>Memberships in Committees</i>	26G	
<i>Affirmation with compliance to code of conduct from members of Board of Directors and Senior management Personnel</i>	26G	
<i>Policy with respect to Obligations of directors and senior management</i>	26G	
Note 1 <i>In the column "Compliance Status", compliance or non-compliance may be indicated by Yes/No/N.A. For example, if the Board has been composed in accordance with the requirements of InvIT Regulations, "Yes" may be indicated. Similarly, in case the InvIT has no related party transactions, the words "N.A." may be indicated.</i> 2 <i>If status is "No" details of non-compliance may be given here.</i> 3 <i>If the investment manager would like to provide any other information the same may be indicated here.</i>		
Name & Designation Compliance Officer / CEO		

PART C
Format to be submitted by investment manager within three months from the end of financial year

Affirmations		
Broad heading	Regulation Number	Compliance status (Yes/No /NA)^{refer note below}
<i>Copy of annual report of the InvIT including balance sheet, profit and loss account, governance report, secretarial compliance report displayed on Website</i>	<i>26J, 26K and this Master Circular</i>	
<i>Presence of Chairperson of Audit Committee at the Annual Meeting of Unitholders</i>	<i>26G</i>	
<i>Presence of Chairperson of the nomination and remuneration committee at the Annual Meeting of Unitholders</i>	<i>26G</i>	
<i>Presence of Chairperson of the Stakeholder Relationship committee at the Annual Meeting of Unitholders</i>	<i>26G</i>	
<i>Whether “Governance Report” and “Secretarial Compliance Report” disclosed in Annual Report of the InvIT</i>	<i>26J and 26K</i>	
Note 1 <i>In the column “Compliance Status”, compliance or non-compliance may be indicated by Yes/No/N.A.</i> 2 <i>If status is “No” details of non-compliance may be given here.</i> 3 <i>If the investment manager would like to provide any other information the same may be indicated here.</i>		
Name & Designation		
Compliance Officer / CEO		



APPENDIX: LIST OF SUPERSEDED CIRCULARS

Date	Circular No.	Subject
11/05/2016	CIR/IMD/DF/55/2016	Guidelines for public issue of units of InvITs
20/10/2016	CIR/IMD/DF/114/2016	Disclosure of financial information in offer document/placement memorandum for InvITs
29/11/2016	CIR/IMD/DF/127/2016	Continuous disclosures and compliances by InvITs
24/07/2017	SEBI/HO/IMD/DF1/CIR/P/2017/83	Online Filing System for Real Estate Investment Trusts (REITs) and Infrastructure Investment Trusts (InvITs)
18/01/2018	SEBI/HO/DDHS/CIR/P/2018/10	Participation by Strategic Investor(s) in InvITs and REITs
13/04/2018	SEBI/HO/DDHS/DDHS/CIR/P/2018/71	Guidelines for issuance of debt securities by Real Estate Investment Trusts (REITs) and Infrastructure Investment Trusts (InvITs)
15/01/2019	SEBI/HO/DDHS/CIR/P/2019/16	Guidelines for public issue of units of InvITs - Amendments
23/04/2019	SEBI/HO/DDHS/DDHS/CIR/P/2019/59	Guidelines for determination of allotment and trading lot size for Real Estate Investment Trusts (REITs) and Infrastructure Investment Trusts (InvITs)
27/11/2019	SEBI/HO/DDHS/DDHS/CIR/P/2019/143	Guidelines for preferential issue of units and institutional placement of units by a listed Infrastructure Investment Trust (InvIT)
24/12/2019	SEBI/HO/DDHS/DDHS/CIR/P/2019/161	Guidelines for filing of placement memorandum - InvITs proposed to be listed
17/01/2020	SEBI/HO/DDHS/DDHS/CIR/P/2020/10	Guidelines for rights issue of units by a listed Infrastructure Investment Trust (InvIT)
13/03/2020	SEBI/HO/DDHS/DDHS/CIR/P/2020/36	Amendments to guidelines for rights issue, preferential issue and institutional placement of units by a listed InvIT
23/03/2020	SEBI/HO/DDHS/DDHS/CIR/P/2020/43	Encumbrance on units of Infrastructure Investment Trusts (InvITs)
17/07/2020	SEBI/HO/DDHS/DDHS/CIR/P/2020/122	Manner and mechanism of providing exit option to dissenting unit holders pursuant to Regulation 22(5C) and Regulation 22(7) of SEBI Infrastructure Investment Trusts Regulations, 2014
28/09/2020	SEBI/HO/DDHS/DDHS/CIR/P/2020/183	Amendments to guidelines for preferential issue and institutional placement of units by a listed InvIT
04/11/2020	SEBI/HO/DDHS/DDHS/CIR/P/2020/223	Guidelines for rights issue of units by an unlisted Infrastructure Investment Trust (InvIT)
17/11/2020	SEBI/HO/DDHS/DDHS/CIR/P/2020/232	Amendments to guidelines for preferential issue and institutional placement of units by a listed InvIT
22/07/2021	SEBI/HO/DDHS/DDHS_Div 3/P/CIR/2021/600	Continuous disclosures in compliances by InvITs - Amendments

04/08/2021	SEBI/HO/DDHS/DDHS_Div 3/P/CIR/2021/611	Requirement of minimum number and holding of unit holders for unlisted Infrastructure Investment Trusts (InvITs)
05/10/2021	SEBI/HO/DDHS/DDHS_Div 3/P/CIR/2021/639	Amendments to manner and mechanism of providing exit option to dissenting unit holders pursuant to Regulation 22(5C) and Regulation 22(7) of SEBI (Infrastructure Investment Trusts) Regulations, 2014
26/11/2021	SEBI/HO/DDHS/DDHS_Div 3/P/CIR/2021/672	Publishing Investor Charter and Disclosure of Investor Complaints by Merchant Bankers on their Websites for public offers by REITs and InvITs
16/12/2021	SEBI/HO/DDHS/DDHS_Div 3/P/CIR/2021/690	Publishing Investor Charter and Disclosure of Investor Complaints by Merchant Bankers on their Websites for private placement of units by InvITs proposed to be listed
09/02/2022	SEBI/HO/DDHS/DDHS_Div 3/P/CIR/2022/15	Framework for conversion of Private Listed InvIT into Public InvIT
09/02/2022	SEBI/HO/DDHS/DDHS_Div 3/P/CIR/2022/16	Conversion of Private Unlisted InvIT into Private Listed InvIT
28/04/2022	SEBI/HO/DDHS/DDHS_Div 3/P/CIR/2022/55	Reduction of timelines for listing of units of Infrastructure Investment Trust (InvIT)
24/06/2022	SEBI/HO/DDHS/DDHS_Div 3/P/CIR/2022/087	Introduction of Unified Payments Interface (UPI) mechanism for Infrastructure Investment Trusts (InvITs)
24/06/2022	SEBI/HO/DDHS/DDHS_Div 3/P/CIR/2022/085	Reduction of timelines for listing of units of privately placed Infrastructure Investment Trust (InvIT)
26/08/2022	SEBI/HO/DDHS/DDHS_Div 3/P/CIR/2022/0115	Amendments to guidelines for preferential issue and institutional placement of units by a listed InvIT
22/09/2022	SEBI/HO/DDHS/DDHS_Div 3/P/CIR/2022/ 123	Issue and listing of Commercial Paper by listed InvITs
28/09/2022	SEBI/HO/DDHS/DDHS_Div 3/P/CIR/2022/129	Amendments to guidelines for preferential issue and institutional placement of units by a listed InvIT
12/01/2023	SEBI/HO/DDHS/DDHS_Div 2/P/CIR/2023/14	Facility of conducting meetings of unit holders of InvITs through Video Conferencing or Other Audio Visual means
22/05/2023	SEBI/HO/DDHS-PoD- 2/P/CIR/2023/76	Dematerialization of securities of Hold Cos and SPVs held by Infrastructure Investment Trusts (InvITs)
26/06/2023	SEBI/HO/DDHS-PoD- 2/P/CIR/2023/102	Format for Annual Secretarial Compliance Report for InvITs
26/06/2023	SEBI/HO/DDHS-PoD- 2/P/CIR/2023/100	Format of Compliance Report on Governance for InvITs
27/06/2023	SEBI/HO/DDHS/PoD2/P/C IR/2023/107	Manner of achieving minimum public unitholding- InvITs
05/07/2023	SEBI/HO/DDHS-PoD- 2/P/CIR/2023/113	Amendments to guidelines for preferential issue and institutional placement of units by a listed InvIT